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BENCH-II

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

C.P No. 184/KB/2013
CA-298/2015
IA-115/KB/2017

CORAM: Hon'ble Member (J) Ms. Manorama Kumari


ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 1st August, 2017, 10.30 A.M

Name of the Company	Ataur Rahman Khuda Buksh & Ors -Vs- P.C Concrete Industries Pvt Ltd & Ors		
Under Section	397/398		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1) MR. JAYANTA SENGUPTA, Advocate

2) MR. ARNAB BASU MULLICK, "

} for Petitioners


d/for

1.) Mr. Anubhav Sinha Advocate

2.) Mr. Ranj Mansi "

} for the respondents
no. 1, 2 & 3

Ranj Mansi
Advocate
01.08.2017

01.08.2017- C.P.No.184/KB/2013 – Ataur Rahman Vs. P.C. Concrete Industries Pvt. Ltd. & Ors.

ORDER

Ld. Lawyers on behalf of petitioner(s) as also respondent(s) are present.

Ld. Lawyers apprised the court that the valuer is charging a fee of around Rs.11.5 lakhs excluding GST and other taxes which will accrue thereon and other expenses which will become a total amount of Rs.20 lakhs approx. Paying such a huge amount as remuneration is not viable for the company to pay. Hence, they are praying for some time to appoint another valuer with the consent of both sides. Heard, prayer is allowed. They are allowed to appoint a valuer as per their convenience. They are at liberty to proposed the names of other valuers as per their choice.

Fixed on 04.08.2017.

sd/-
MANORAMA KUMARI
MEMBER(J)